

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
CHENNAI**

S.No.	Appeal No.	Appellant	Respondent
1.	C/40759/2014	Ranjith Sundramurthy	Commissioner of Customs (Import) Chennai
Arising out of Order-in-Appeal No.24/2014 dt. 15.01.2014 passed by Commissioner of Customs (Appeals), Chennai			
2.	C/42321/2015	Alberto Bestonso	Commissioner of Customs Chennai
Arising out of Order-in-Appeal C.Cus.No.II No.680/2015 dt. 30.06.2015 passed by Commissioner of Customs (Appeals-II), Chennai			

Appearance :

None
For the Appellant

Ms. T. Usha Devi, DC (AR)
For the Respondent

CORAM :

Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)
Hon'ble Shri P. Dinesha, Member (Judicial)

Date of hearing / decision : 03.01.2019

FINAL ORDER No. 40018-40019 / 2019

Per Shri Madhu Mohan Damodhar

When the matter came up for hearing, appellants were not present. Neither were they represented by any Advocate nor by their authorized representative. It is seen that notice dt.13.11.2018 sent to the appellants as well as the counsel on record at the address given by them in the appeal found in Form C.A.-3 of the appeal memo. In the circumstances, it appears to reason that the appellants are not serious enough to pursue the appeals or making

representation before this Tribunal. This being so, we find it proper to dismiss the case for non-prosecution. Appeals are dismissed for non-prosecution.

(dictated and pronounced in court)

(P. Dinesha)
Member (Judicial)

(Madhu Mohan Damodhar)
Member (Technical)

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